Then there have been some allegations or satiers in the press that MPs make a fortune and Ministers mint money by lotting out their houses. These are the satires made in the press. (Interruptions) But they do not know that the premises of many of the MPs and Ministers are under 'zabardakhal", under the unauthorised occupation of people whose bonafides are not known. I am affected personally because in my house at 25, Ashok Road somebody is occupying the open space and two garages for the last so many feats Apart from being a nuisance, it is a security risk also. T have made complaints but .nobody listens neither the police nor the Directorate of Estates nor the Ministry concerned

Another point is about telephones.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Is it about the Housing Ministry or this Ministry.

SHRI HAREKRUSHNA MALLICK: I am drawing the attention of the Government. The House may direct the concerned Ministry.

The last point is that two telephones are given to us as amenities, one in Delhi and another in our constituency. I find that these two telephones are crucifying nails.

I have not received my pay for thee years from May 1979 till last February..

उपसभाध्यम [डा. (श्रीमती) नाजसा होप-तुल्ला): यह इसमें रिलेबेन्ट नहीं हैं। बहुत समय हो गया है, अब आप कत्म कीजिये।

SHRI HAREKRUSHNA MALLICK; As has been suggested by my honourable friend, the limit of 15000 calls for telephones may cover phonograms or trunk calls provided there is no STD. I have not got STD. So I cannot complete 15000 limit. So, the honourable Minister concerned, Mr. Stephen, who is very stiff, may please, consider regarding this. I think the Minister of Parliamentary Affairs will also consider this

THE VICE-CHAIRMAN DR. (SHRI-MAT1) NAJMA HEPTULLA): The question is "That the Bill be passed."

The motion was adopted.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT LEGISLA-TIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN [DR. (SHRI MATI) NAJMA HEPTULLA]: I have to inform Members that the Business Advisory Committee at its meeting held today, the 3rd August, 1982, allotted time for Government Legislative and other Business as follows

BUSINESS TIME ALLOTTED

- Consideration and return of the following Appropriation Bills, as passed by Lok Subba
 - (a) The Appropriation (Railways) No.3 Bill, 1882.

ı hr.

(b) The Appropriation (No.3) Bill, 1982.

2 hrs.

- 2. Discussion on the Resolution seeking approval for the continuance in force of the Proclamation issued by the President on 19th March, 1982, in respect of the state of Azaam.
- 3. General Discussion on the Assam Budget for 1982-83.

 Discussion on the Resolution seeking approval of the notification of the Government of Assam dated 5th May, 1982, regarding declaration of certain services of Assam as essential services,

 Consideration and return of the Assam Appropriation (No. 2) Bill, 1982, as passed by Lok Sabha. 1 day

6. Consideration and passing of the following Bills, as passed by Lok Sabha:-

2 hrs. on 10th August The Constitution (Forty-sixth (Amendment) Bill, 1982. 1982.

(b) The Industial Disputes (Amendment) Bill, 1982.

The East Punjab Urban Rent Restriction (Chandigarh (c) Amendment) Bill, 1982.

ı hr.

2 hrs.

The Food Corporations (Amendment (Bill. 1962. (d)

i br.

(e) The Governors (Emlouments Allowances and Privileges) Bill. 1982.

i hr.

In order to complete the Government Business, the Committee recommended that the House should sit on Saturday, the 7th August, 1982.

Message from

SHRI HAREKRUSHNA MALLICK ; (Orissa): Madam, regarding this Business, I have a submission to make. Orissa has suffered from a severe cyclone and drought. Two and a half crore people are suffering under the tyranny of the present Government. They are so callous they are opening fire on hungry men. I request that th's matter may also be included in the Business.

MESSAGES FROM THE LOK **SABHA**

I. The Prevention of Blackniarkcting and Maintenance of Supplies of **Essential Commodities** (Aincnd-, ment) Bill, 1982.

II. The Appropriation (Railways) No. 3 Bill 1982.

III. The Appropriation (No. 3) Bill. 1982.

SECRETARY-GENERAL: Madam, I have to report to the House, the following messages received from the l.ok Sabha, signed by the Secretary of the Lok Sabha

(I)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha.

I am directed to inform you that Lok Sabha, at its sitting held on th&-2ad August, 1982, agreed without any amendment to the Prevention of Black marketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1982, which was passed by Rajya Sabha at its sitting held on the 13th July, 1982."

(ID

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith Appropriation (Railways) No.3 Bill, 1982, as passed by Lok Sabha at its sitting held on the 2nd August, 1982.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Railways) No. 3 Bill, 1982, as passed by Lok Sabha at its sitting held on the 2nd August, 1982.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy each of the Bills on the Table.